

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 528
ANSWERED ON 13TH DECEMBER, 2018

RULES FOR BLACK FILM AND BUMPER GUARD

528. SHRI KAUSHAL KISHORE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is a fact that there is general unawareness among the people about the extent or percentage of black film including bumper guard which can be used in the private cars which does not attract any penalty or fine;
- (b) if so, the details thereof;
- (c) the correct rules for the use of black film and bumper guard on cars and also whether any steps have been taken to educate the people extensively in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (e) The provisions regarding use of tinted films on car windows are contained in rule 100(2) of the Central Motor Vehicle Rules, 1989 (CMVRs). As per Rule 100(2) of CMVRs:-

“The glass of the windscreen and rear window of every motor vehicle shall be such and shall be maintained in such a condition that the visual transmission of light is not less than 70%. The glasses used for side windows are such and shall be maintained in such condition that the visual transmission of light is not less than 50%, and shall conform to Indian Standards”

The Hon'ble Supreme Court, vide its orders dated 27th April, 2012 and 03rd August, 2012, in Writ Petition No. 265 of 2011 filed by Avishek Goenka versus Union of India & Anr., has prohibited pasting of any material, including films of any VLT, on the safety glasses of any vehicle and directed police authorities that they shall not only challan the offenders but

ensure that the black or any other films or material passed on the safety glasses are removed forthwith.

2. The subject matter of fitment of Crash Guards / Bull Bars was referred to Central Motor Vehicle Rule – Technical Standing Committee (CMVR-TSC). The Committee in its 50th meeting held on 5th September 2017, discussed the matter and concluded that *“Fitment of crash bars and bull bars as aftermarket fitment on vehicles pose a threat to pedestrian safety. Therefore it was agreed that such fitment shall not be allowed on vehicles and that provisions in CMVR also do not allow such fitment. It was decided that Ministry of Road Transport and Highways may issue an advisory to the State Authorities”*.

2.1. As per the discussion of 50th meeting of CMVR-TSC, the Ministry of Road Transport and Highways has issued advisory vide letter RT-11021/38/2017-MVL dated 7th December 2017 to all the States and Union Territories for taking action against unauthorised fitment of Crash Bars/Bull Bars on the Motor Vehicles. It was brought to the notice of the States and Union Territories that the fitment of Crash Guards / Bull Bars is in contravention of Section 52 of the Motor Vehicle Act 1988, and attracts penalty under section 190 and section 191.

3. The implementation of provision of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 come under the purview of State Governments/UTs Administrations.
